information and devising of effective measures of prevation of smuggling; and

(ii) Crash programme has been chalked out for training of officers engaged in anti-smuggling work. In addition, the Customs authorities frequently undertake traffic checking, Nakabandi and Road block at strategic points. With the deployment of Army and Border Security Force on the border, the smuggling is kept under check.

Submission of Income Tax Returns

2129. SHRI SAMAR GUHA:
SHRI PILOO MODY:

Will the Minister of FINANCE be pleased to state:

(a) whether doctors, lawyers, engineers, contractors, private transport companies or individuals, agriculturists possessing higher areas of lands, retailers in trade and business are found by and large, not to submit income-tax returns; and

(b) if so, State-wise break-up of appropriate figures of income tax evaders in different categories of self-employed individuals and companies registered or unregistered?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI (K. R. GANESH): (a) As a result of survey operations and other measures taken in the recent past, there has been a study growth in the number of tax-payers. All the same, it is belived that many self-employed persons are not submitting their income-tax returns. Commissioners of Income-tax have, therefore, been asked to launch a special survey of all self-employed persons and bring such of them as are having taxable income and not already on the registers of the Income-tax Department, into the tax net.

(b) No estimate in this respect is available.

12 hrs.

MOTION FOR ADJOURNMENT

ALLEGED MISUSE OF GOVERNMENT MACHINERY TO HELP RALLY ORGANISED BY YOUTH WING OF CONGRESS PARTY

MR. SPEAKER: I have to inform the House that I have received notice of an Adjournment Motion from Shri Atal Bihari Vajpayee which reads as under:

"To discuss the serious situation arising out of blatant misuse of government machinery to help the rally organised by the youth wing of the ruling party by—

(1) publishing through the DAVP of the I&B Ministry two lakh folders on expensive paper costing more than Rs. 30,000 in these days of paper famine.

(2) Giving partisan news on the All India Radio and

(3) Issuing instructions to State Governments to bear the expenses of those who come to join the rally."

Interruptions

Before deciding as to whether the matter sought to be raised is in order, I would like to know from the Minister as to what he has to say about it.

श्री अटल बिहारी वाजपेयी (ग्वालियर) : अध्यक्ष महोदय, जब तक मन्त्री जी आते हैं, तब तक आप मुझे सुन लें।

अध्यक्ष महोदय : मैं ने पढ़ कर दिया है।

श्री अटल बिहारी वाजपेयी : मैंने उस में एक बात कही है कि केन्द्रीय सरकार ने राज्यों को निर्देश दिया है कि जो लड़के यहां आना

चाहते है उन का खर्चा राज्य सरकारे बर्दाशत करें। मैं इसके प्रमाण में आ : के सामने एक नोटिस लाना चाहता हूं।

अध्यक्ष महोदय मै पहले मन्त्री जी को सुनना चाहूंगा। जो आप ने वहां दिया है वह मैंने पढा है।

श्री अटल बिहारी वाजपेयी: अध्यक्ष महोदय यह पटियाला के आत्माराम कुमार सभा हायर सैकण्डरी स्कूल के प्रिंसिपल ने हर लडके के नाम एक नोटिस जारी किया है, उस की कौपी मेरे पास है। आप सुनिये क्या है :

"A youth Rally will be held at Delhi on 9-8-1974. The District Education Department likes the students to participate in it. The department will bear all types of expenses."

सारा खर्चा पजाब सरकार का विभाग करेगा। इस तरह के नोटिस पजाब मे जारी किये गये है। हरियाणा मे ट्रक चालको से कहा गया है कि नौजवानो का दिल्ली मुफ्त ले जाओ। अगर ऐसा नही करोगे तो तुम्हारे ट्रको का चालान कर देंगे। इसी तरह से मध्य प्रदेश की बसो की रिपोर्ट प्राप्त हुई है।

अध्यक्ष महोदय, कोई पार्टी रैली करे हमे कोई एतराज नही है। 9 अगस्त का दिन पवित्र दिन है और हर पार्टी को रैली आदि करने की स्वतन्त्रता है। लेकिन इसके लिये सरकारी मशीनरी का दुरुपयोग नही होना चाहिए। लेकिन आज की रैली मे खला दुरुपयोग किया जा रहा है।

श्री कृष्ण चन्द्र पांडे (खलीलाबाद) : आज पूरे देश के लाखो लोग नौजवान आये हैं, उस पर भी यह सदन को गुमराह करने की कोशिश कर रहे है।

SHRI JYOTIRMOY BOSU (Diamond Harbour): I rise on a point of order. If I have understood you aright, you have called the Minister to reply to what has been stated by Shri Vajpayee.

MR. SPEAKER: I want to know the facts

SHRI JYOTIRMOY BOSU: We have tabled an adjournment motion. It is upto you to admit it and call the Member to ask for the leave of the House Under what Rule have you summoned the Minister? That would be highly irregular and outside your jurisdiction.

MR SPEAKER: Certain allegations have been made against the Government I must know how far they are correct

SHRI JYOTIRMOY BOSU: I have been in this House now for eight years This is the first time this thing has happened What is it you are doing? You cannot do as you like

MR SPEAKER: I do not want any instructions from the hon. Member.

श्री अटल बिहारी वाजपेयी . . डी० ए० वी० पी० ने जो फोल्डर छापा है उस के बारे मे तो सूचना मन्त्री महोदय बता सकते हैं। लेकिन राज्यो को जो इन्स्ट्रकशन्स जारी किये गये हैं उस के बारे मे कौन बतायेगा? उस के लिये तो आप को गृह मन्त्री को बुलाना पड़ेगा।

MR. SPEAKER: Order please. I have to satisfy myself about the facts.

SHRI JYOTIRMOY BOSU: No. Sir. There is no provision for the Minister to make a statement. In the rules there is no such procedure which authorises him to make a statement.

MR. SPEAKER: Let us know the facts.

SHRI JYOTIRMOY BOSU: There is no such provision in the rules.

SHRI SHYAMNANDAN MISHRA: (Begusarai): Sir, you have to give your ruling as to whether this is going to be the practice in future also. You have got residuary power but the point is whether you should not have summoned the Minister to your chamber and satisfied yourself about it and then come to a decision

MR. SPEAKER: It is stated:

"Where it is a borderline case or the Speaker is not in possession of full facts to decide the admissibility of a notice, he may mention the receipt of the motion.."

SHRI JYOTIRMOY BOSU: No, Sir, you cannot quote from the Handbook. You cannot quote from a handbook and I say this because it is the Speaker's ruling. I have never quoted. The handbook is never quoted.

SHRI SHYAMNANDAN MISHRA: You are quoting from the Handbook which you have not permitted us to do.

MR. SPEAKER. It was not printed by me. This is coming up since long in our House and accepted by this House.

SHRI P. K. DEO (Kalhandi): I rise on a point of order..

श्री श्यामनन्दन मिश्र : माननीय पी० के० देव पीइंट आफ आर्डर पर खड़े हैं तो आप मन्त्री जी को पहले बैठने को कहें ।

SHRI P. K. DEO: My point of order is this. This is a departure from the established practise. Why should you, before admitting an Adjournment Motion or even mentioning it in this House, ask the Minister to make a statement? Once he makes a statement it becomes the property of the House. Everybody as free to speak on that. So, what I submit is, you will have to ascertain about the admissibility of the Adjournment Motion only in your chamber.

MR. SPEAKER: Order please. This is something which you should have known. This is based on our own Bulletin—Part II, Procedure in 1959.

I think it is very clear that this Bulletin—Part II, Monday, August 31, 1959—has laid down the procedure for disposal of Adjournment Motions:

"As announced by the Speaker in the House on the 19th August, 1959 and in conformity with the procedure decided upon at a meeting on the 19th September, 1958 of the Speaker with the Deputy Speaker and Leaders or Representatives of Parties and Groups. the following procedure will be observed in the disposal of notices of adjournment motion:"

This is exactly the reproduction.

SHRI JYOTIRMOY BOSU: Then, why not you incorporate it in the Rules?

MR. SPEAKER: This is a decision of the parties and this had been followed in the last many years. It is not my ruling that while sitting here I just pronounce it.

SHRI JYOTIRMOY BOSU: Sir, I rise on a point of order.

MR. SPEAKER: There is no point of order. The House besides the rules is guided by the practices and conventions and the agreements. And this is the practice that we have been following.

SHRI JYOTIRMOY BOSU: Most humbly I submit, Sir....

MR. SPEAKER: I am not going to listen to you. I have disposed of the point of order. Will you please sit down?

SHRI JYOTIRMOY BOSU: Kindly give me a minute. I am on a point of order. Under Rule 56....(*Interruptions*). What are you doing?

MR. SPEAKER: No, please. Now the hon. Minister.

SHRI JYOTIRMOY BOSU: Sir, I rise on a point of order. Under Rule 56....

SHRI SHYAMNANDAN MISHRA: Following what you said, I rise on a point of order.

SHRI JYOTIRMOY BOSU: I rise on a point of order. Under Rule 56, an Adjournment Motion supersedes everything in this House. It is a clearly laid down procedure as to how you should handle a notice for an adjournment motion. You have to go by this. I shall quote Rule 56 which reads as follows:—

'Subject to the provisions of these rules.....

I quote from this Hand book, Sir.

"Subject to the provisions of these rules, a motion for an adjournment of the business of the House for the purpose of discussing a definite matter of urgent public importance may be made with the consent of the Speaker."

Further, Rule 57 goes on to say:—

"Notice of an adjournment motion shall be given before the commencement of the sitting on the day on which the motion is proposed to be made...."

Nowhere else it lays down that the Minister can be summoned to make a speech at the present moment when an adjournment motion is under discussion.

MR. SPEAKER: I am not satisfied with this.

SHRI JYOTIRMOY BOSU: I have moved numerous adjournment motions. And never before, you have asked the Minister to come and make a statement in the House. This is the first time that the Minister makes the statement. (*Interruptions*).

MR. SPEAKER: I do not accept this interpretation. You will please sit down. If you go on taking the time of the House like this, there is no way out.

SHRI JYOTIRMOY BOSU: I can only record my protest if you cannot listen to me.

श्री मधु लिमये : (बांका) : काम रोको प्रस्ताव के तथ्यों के बारे में आप मन्त्री जी को सुनना चाहते हैं। लेकिन हमारे नोटिसिज को अस्वीकार करने के पहले आप हमें कभी सुनते नहीं है। हमें भी सुना करें और बाद में निर्णय दिया करें। उनको भी सुनें और बाद में एलिग दें। ऐसा नहीं होना चाहिये कि हमारे ही साथ अन्याय हो।

SHRI DINEN BHATTACHARYA (Serampore) You will kindly hear me. Just now Shri Vajpayee said that Government machinery has been used for this rally.

SHRI MADHU LIMAYE: You hold the scales even.

SHRI SHYAMNANDAN MISHRA: Sir, I rise on a point of order. My point of order is like this, you have referred to a uestion decision having

been taken in some meetings. Thereafter, the rules have been amended so many times but that decision has not been incorporated in the rules. Now, which would prevail—the rules or the decisions taken in some meeting.

Secondly, if you want that the other side of the House should also be heard, would you not make it a rule that whenever any adjournment motion is sought to be moved by any hon'ble Member of the House, he will have his say?

MR. SPEAKER: The rules existed even then and this is the procedure accepted. I have my discretion to satisfy myself about the matter.

श्री शंकर दयाल सिंह (चतरा) उन लोगों की बात मैंने सुनी है। मैं एक व्यवस्था का प्रश्न उठाना चाहता हूं। नियम 56 के अनुसार जो आपकी राय थी वह आपने दी। मैं पसन्द करता कि नियम संख्या 60 के अनुसार आप इनको कहते हैं कि ये खड़े हो जाएं। मैं तो गिन रहा था। ये मुश्किल से 30–32 ही हैं जबकि पचास होने चाहिये। जो लोग नियमों का बराबर उल्लंघन करते हैं मैं उनकी ओर आपका ध्यान दिलाता हूं। नियम यह कहता है कि जब स्पीकर खड़े हो तो दूसरे सदस्य बैठ जाएं। मैं आपकी व्यवस्था इस पर चाहता हूं कि जो नियम 361 का उल्लंघन करते हैं उनको आप समय देंगे या जो उसका पालन करते हैं उनको देंगे? जहां तक कांग्रेस की रैली का सम्बन्ध है पांच लाख जवान उस में भाग लेने के लिए सारे देश से आए हैं। इस विशाल रैली को देखकर इनकी छाती पर सांप लोट रहा है। . . (इन्टरप्शन्स)

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI I. K. GUJRAL): The hon. Members will recall that in the Conference of Ministers, Secretaries and Directors of Information held recently in Delhi, it had been decided to start a national claim campaign aimed at focussing attention on some of the pressing problems facing the country. The Conference had, in particular, recommended that a direct contact with the youth needs to be made to secure their participation in constructive national activities.

The DAVP have published and distributed according to mass hailing programme, folders on the themes of (i) Freedom from Want: (ii) Inflation: (iii) Problems of Unemployment, and the Role of Youth under the series "Challenge before the Youth" and "Let us Dispel Gloom" which is an abstract from the Prime Minister's speech spelling out anti-inflationary measures to reinvigorate national economy. Other publications will naturally follow.

As a part of the normal activity of the Directorate of Advertising and Visual Publicity, Publications and other publicity materials are distributed to large congregations such as the Kumb Mela, mass rallies, fairs and festivals.

Thus the DAVP has done nothing that is outside their normal activity as a media wing of the Ministry of I&B devoted to the task of dissemination of information, building of national morale and mobilising the mass participation in national effort spelt out in the Plan.

The set of publications which have been distributed to Hon'ble Members are also being placed in the Library for reference.

The Policy of All India Radio has all along been free from bias and guided only by considerations of listeners interest. Selection of news is guided by the sole consideration of news-worthiness. AIR in all its programmes does not depart from this well established policy.

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, मैंने अपने स्थगन प्रस्ताव में जो कुछ कहा है, मन्त्री महोदय ने उस की पुष्टि कर दी है। उन्होंने मान लिया है कि सरकारी मशीनरी का दुरुपयोग किया जा रहा है—कांग्रेस की रैली को ध्यान में रख कर पोस्टर छापे गये हैं। दिल्ली में जनसंघ की भी रैली हुई थी लाखों लोग उस में आये थे। क्या सब फोल्डर छापे या बांटे गये थे ?

SHRI I. K. GUJRAL: I can promise him one thing for any rally of Jan Sangh we will produce similar pamphlets.

श्री अटल बिहारी वाजपेयी : हम ऐसा प्रोपेगेंडा लिट्रेचर नहीं चाहिये। अध्यक्ष महोदय, अब आप फैसला कीजिए।

MR. SPEAKER: Your main view was that this is a private rally and they have used the Government machinery But the Minister says it is an official production of general leaflets

SHRI MADHU LIMAYE: You are equating your party with the State. We cannot tolerate it.

इस देश में पार्टी और स्टेट का फर्क मिट गया है।

MR. SPEAKER: What is the nature of this rally according to you?

SHRI I. K. GUJRAL: Sir, for every congregation we publish such pamphlets. It has no politics. These pamphlets have been sent to MPs, Members of State legislatures, heads of the political parties, etc. It is part of our normal activity.

MR. SPEAKER: His allegation is, there is misuse of the government machinery to help the rally organised by the youth wing of the ruling party.

This is the allegation made by them.

SHRI I. K. GUJRAL: I refute this allegation. That is the basic thing.

SHRI SHYAMNANDAN MISHRA: On a point of order. You were pleased to say a moment ago that the hon. Minister had admitted tha it was an....

MR. SPEAKER: I made it clear whether it was official or not; he says 'No'.

SHRI SHYAMNANDAN MISHRA: I am therefore, coming to that. So you seem to understand that the hon. Minister thought that it was an official rally and, therefore, it was an official business (of the Government) to distribute pamphlets and to meet all the costs of journeys etc. Now, the point is that hon. Minister suggest that it is a normal function. How is it different from your understanding on the subject earlier? If it is a normal function, then it is something like an official function and they are going to assist in all possible ways. Secondly, the hon Minister has said only about the distribution of pamphlets, but what hon'ble Shri Vajpayee has produced before the House, and which relates to ...

MR SPEAKER: May I say this? Let him please send it to me.

AN HON MEMBER: That is laid on the Table of the House already.

SHRI SHYAMNANDAN MISHRA: It says that the Department will bear all types of expenses.

MR. SPEAKER: Let him send it on to me. I want to see it.

SHRI SHYAMNANDAN MISHRA: Yes, I am sending it to you.

SHRI JYOTIRMOY BOSU: An official document is being placed by a private Member. That is in order, I think.

SHRI JAGANNATH RAO JOSHI (Shajapur): This is not even limited dictatorship....

SHRI SHAMNANDAN MISHRA: According to this circular, all expenses are sought to be met..

SHRI BHAGWAT JHA AZAD: (Bhagalpur): By whom? By the Union Government?

SHRI SHYAMNANDAN MISHRA: Yes, by the Government, by a Department of the Government ....

SHRI ATAL BIHARI VAJPAYEE: Under the instructions of the Central Government?

SHRI BHAGWAT JHA AZAD: By which Government is it met?

SHRI JYOTIRMOY BOSU: Finally disbursable by the Central Government.

MR. SPEAKER: This is to the Sainik School at Patiala. Does Shri Vajpayee assure me that it is an authentic one?

SHRI ATAL BIHARI VAJPAYEE: Yes, it is.

MR. SPEAKER: So, I give my consent to this motion. Those in favour of leave being granted may say 'Aye'.

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, इससे पहले कि मैं इजाजत मागू, मंत्री महोदय ने जो बातें कही है, मुझे उन का खंडन करने का मौका दिया जाये, जिस से मेम्बरों को वास्तविकता का पता चल सके ।

MR. SPEAKER: Let him ask for leave, and if leave is granted, he will have enough time to discuss all this.

SHRI SHYAMNANDAN MISHRA: Let him personally say....

MR. SPEAKER: The hon. Minister had made a categorical statement refuting it. He says that it is a fact and he has given this circular in my hand. So, it being on the border-line, I say that I give my consent to it. Those who are in favour of leave being granted may now rise in their places...

SHRI INDRAJIT GUPTA: Who will bear the expenses? The Government? Kindly read it out.

MR. SPEAKER: This is some principal's letter. It says:

> "A youth rally will be held at Delhi on the 8th and 9th. The District Education Officer/Department likes the students to participate in it. The Department may bear all types of expenses.."

This is the principal's letter. And the hon. Minister refuses it.

SHRI BHAGWAT JHA AZAD: I am not saying that it is true. But let us assume that it is true. If it is true, how can the hon. Member bring forward an adjournment motion on that? For the act of a district education officer of any State, how can the Union Government be held responsible? And how can it call for an adjournment motion here?

MR. SPEAKER: Of course, we shall see to it. I give my consent to it...

SHRI R. S. PANDEY (Rajnandgaon): On a point of order. If a school principal, on the basis of the recommendation of any director of education....

MR. SPEAKER: When the matter is discussed, both sides will have an opportunity to discuss all this. I have already said, and I make it clear, that in view of this, it is much better that this be discussed here.

SHRI INDRAJIT GUPTA (Alipore): If the Education Department....

MR. SPEAKER: This is not of the Government of India. It has come from Punjab.

SHRI INDRAJIT GUPTA: My point is this. The official, to whom reference is made in that circular, happens to be an officer of the Education Department of the Government of Punjab. If they are acting under instructions from the Centre, it is a serious matter. We do not know whether it is or is not so. But if they are acting under instructions from the Central Education Ministry, it is an extremely serious matter. Simply by reading out that paper, it does not follow from that. So you should satisfy yourself about that also. Some Education officer in Punjab may do anything, but if they have been instructed by the Centre, it is a very serious matter.

SHRI K. LAKKAPPA: (Tukur): This is most irrelevant. How can you take cognisance of circulars issued by States?

SHRI SHYAMNANDAN MISHRA: My submission is this. The hon. Minister has agreed that there was a conference of the Education Ministers and the Ministers of the Government of India. At that conference, they had decided to take part in such activities. Therefore, the Education Department of the Punjab Government is acting in accordance with that decision.

SHRI I. K. GUJRAL: My hon. friend, Shri Shyamnandan Mishra, did not care to hear what I said. I never said about a conference of Education Ministers. I said a conference, which has been publicly reported, of Information Ministers, was held. Also he may kindly keep in view of the fact that it was not only a conference of Congres Ministers; the DMK Minister who attended also endorsed this.

SHRI SHYAMNANDAN MISHRA: On another point of order.

MR. SPEAKER: I am not going to allow your point of order. Do not waste the time of the House.

SHRI SHYAMNANDAN MISHRA: He has incorrectly represented the matter. I will rise on a point of personal explanation. If I am rising, it is because of the contribution that he has made.

MR. SPEAKER: Whatever it be. both of you have your say, I am not going to allow statements, counter-statements and so on.

SHRI SHYAMNANDAN MISHRA: Whatever the case may be he admits that certain decisions had been taken at that conference. So the Education Department of the Punjab Government is acting in accordance with that.

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY AND AGRICULTURE (SHRI C. SUBRAMANIAM): Not for the rally.

SHRI SEZHIYAN (Kumbakonam): There are two points in this. First, he referred to a conference wherein State Education Ministers came.

SHRI I. K. GUJRAL: Information Ministers.

SHRI SEZHIYAN: Information Ministers, including the Minister of Information of the DMK Government in Madras. I want to know whether any decision was taken to which the DMK Minister from Madras committed himself. There are some things outlined here. Did he accept that Governmental machinery should be utilised for the rallies?

SHRI C. SUBRAMANIAM: Nothing to do with the rally.

SHRI SEZHIYAN: The second is a more serious, basic point. An adjournment motion is a motion of censure due to some failure on the part of Government. Here a circular has been quoted which refers to the Education officer of a State Government. That means you are making a censure motion against the Education Officer of a Sta e Government.

MR. SPEAKER: That was what I wanted all of you to say in the beginning. But nobody got up.

SHRI SEZHIYAN: You should concede that this one has come after the motion was made. You have taken that one. Therefore, it amounts to a censure of the State Government in the Lok Sabha. Unless we are made aware that the Central Government has been a party to this and has issued instructions, the position is not clear. Therefore, I should like the Education Minister to come here and say whether such instructions were issued. If you deny, that is a different matter. If you accept, our censure is not against the State Government but against the Central Government. That is my basic point.

MR. SPEAKER: I very much wish that somebody had raised it immediately after Mr. Vajpayee read this. . . (*Interruptions*) It is the Punjab Government. You say about your own State It is a state matter and cannot be under direction by the Government of India.

SHRI SHYAMNANDAN MISHRA: It is a decision taken at the Centre: it is not a State matter now.

MR. SPEAKER: Certainly you say about the DMK. According to you, if it is without the directions of the Government of India, it should not be our concern to admit it here.

SHRI SHYAMNANDAN MISHRA: A decision was taken at the Central level. Why are you ignoring that? You must reply to the point I have made.

MR SPEAKER: I am replying. You are now obstructing. Please sit down. You never understand the word 'please'.

SHRI SHYAMNANDAN MISHRA: I understand more than you do. Please reply to my point. You are ignoring the cardinal point that the decision was taken at the Central level.

SHRI K. LAKKAPPA: You are making all wrong submissions. There is no point in what you say.

MR. SPEAKER: The point raised by Mr. Indrajit Gupta and also by Mr Sezhiyan is this. It might be allowed here if this is in pursuit of the directions issued by the Government of India.

SHRI SHYAMNANDAN MISHRA: In pursuit of the decisions taken at the Conference.

SHRI C. SUBRAMANIAM: There are two matters under consideration. One is the printing of this pamphlet. It was explained by my colleague that it was done in the ordinary course.

SOME HON. MEMBERS: No ... (*Interruptions*).

SHRI C. SUBRAMANIAM: This is completely different from the points raised by that hon. Member I want to say on behalf of the Government of India that there has been no direction from the Central Government to any State Government in regard to this...

SHRI SHYAMNANDAN MISHRA: On a point of order... (*Interruptions*)

MR. SPEAKER: It boils down to this. The Minister has strongly refuted it and said there was no direction.

SHRI SHYAMNANDAN MISHRA: On a point of order, Sir. The Minister of Industrial Development has said that he is speaking authoritatively on behalf of the Government of India and that there was no direction. Earlier the Minister of State has spoken. The statement of the Minister of Industrial Development conflicts with the statement made by the Minister of Information and Broadcasting. (*Interruptions*).

श्री शंकर दयाल सिंह : माननीय सदस्य ने पहले कहा था—आइ-नो मोर-देन-यू वे पहले इन शब्दों को वापस ले, तब आगे बोलने की बात करें, यह नहीं चलेगा कि आप चेयर को कुछ भी कहते चले जायें। आप को जो कुछ कहना हो कहें, भारत सरकार को कहे, मंत्रियों को कहें लेकिन चेयर को इस तरह से नहीं कह सकते।

SHRI SHYAMNANDAN MISHRA: Why net allow me to complete it?

MR. SPEAKER: You are getting up every minute on a point of order. I think this is the sixth or seventh.

SHRI SHYAMNANDAN MISHRA: My duty dictateo me and the rule permits me.

MR. SPEAKER: If the Speaker feels that it is meant for obstructing the proceedings of the House, he need not allow it. I think you are obstructing the proceedings of the House.

SHRI SHYAMNANDAN MISHRA: Please allow me to complete my sentence. (*Interruptions*) Why not allow me to complete my sentence?

MR. SPEAKER: I will allow you to complete the gentence and no more.

श्री श्यामनन्दन मिश्र : क्या इन्हीं की मदद से आप रूल करना चाहते हैं, यह सब आप की शह पर हो रहा है।

I tell you, all this is done at your instigation, with your encouragement. ... (*Interruptions*).

SHRI JYOTIRMOY BOSU: Sir, I want to say...

MR. SPEAKER: Please sit down.

SHRI JYOTIRMOY BOSU: What is this gesture with your hand? I pronot tolerate you... (*Interruptions*).

MR. SPEAKER: I must say that I am continuously being intimated and continuously being told like this. I cannot tolerate this.

SHRI JYOTIRMOY BOSU: I will test against it.. (*Interruptions*).

श्री श्यामनन्दन मिश्र : क्या ऐसे हाथ मार कर बतालाया जाता है। यू-मिट-डाउन—यह क्या तरीका है, क्या आप इसे ठीक समझते हैं?

MR. SPEAKER: Please sit down. I think I will have to take action against this member. He is obstructing the business of the House.

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, मिश्र जी ने प्वाइन्ट आफ आर्डर रेज किया था, आप उसे सुन रहे थे लेकिन ये लोग बीच में टोक रहे थे। क्या नियम कांग्रेस के मेम्बरों पर लागू नहीं होता है? आप इन को एलाउ करें या न करे—यह आप का काम है। लेकिन जब आप ने इजाजत दी और वे बोल रहे थे तो पाण्डे जी खड़े हो गए, इन के साथ कांग्रेस के कई और मेम्बर खड़े हो गए—यह कोई तरीका नहीं है। आप को इन्हें काबू में रखना होगा।

अध्यक्ष महोदय : लेकिन यह तरीका भी नहीं है कि वे इस तरह से बोलें।

He can peacefully invite my attention. But he cannot use the language that he has used.

SHRI SHYAMNANDAN MISHRA: What language? You say that I do not understand anything.

MR. SPEAKER: You go on threatening the Chair like this.

SHRI H. N. MUKERJEE (Calcutta—North-East): None of us can be happy with the scenes that happened in the House. We all regret whatever might have been said from time to time from your side as well as from our side... (*Interruptions*). But, on this occasion, what I noticed was that after the Minister of Industrial Development made a statement, rightly or wrongly we do not know, you did not refuse permission to Shri Mishra to raise a point of order on that. And before he could finish formulating it, he was interrupted. After that what has happened is most unsavoury and it should be brushed off our minds, if we can possibly forget all that sort of thing. But the point remains that here was Shri Mishra raising on a point of order, which any number of times he has the right to do. You cannot stop a Member from rising on a point of order. Before he could complete it, he was not allowed to do... (*Interruptions*).

MR. SPEAKER: After all, there is a procedure for everything. Every Member has a right to be listened to. If you think that some Member is not keeping up to a proper procedure, you can invite my attention to it. I advise the same to them and the same to you.

So far as Prof. Mukerjee is concerned, he is not telling anything which should not be taken as unacceptable. He is taking a practical view of the thing. When Mr. Shyamnandan Mishra got up, I brought it to his notice that in a few minutes, it was the sixth or seventh time he was getting up on a point of order. I took it as an obstruction. Then, he said that he wanted to complete his sentence. I allowed him. May I now request you to let him complete it?

A also want to tell you one thing. Whether you agree with the observations made by the Speaker or not, it is not the method that anything that comes in the Member's mouth, he may hurl at me, any expression, and he may adopt any gesticulation. I am not going to tolerate it. May I request the leaders of the Opposition that I have all respect for them but I do not approve of this part of threatening and cowing down the Chair and gesticulating at the Chair. I am not at all going to tolerate it.

SHRI SHYAMNANDAN MISHRA: So, Sir. I was submitting that the statement made by the Minister of Industrial Development conflicts with the statement made earlier by the Minister of Information and Broadcasting. The Minister of Information and Broadcasting had very plainly admitted that a Conference had been held of the State Ministers at the Central level and certain decisions had been taken. One of the decisions was to distribute pamphlets. These pamphlets are being distributed, according to him, in keeping with the decisions taken. He maintains that. So, there is no question that there is any denial of that. He still maintains that that will be done even in respect of Jana Sangh and in respect of other parties.

Now, putting the two things together, this Circular seems to be in consonance with the decisions taken at the Central level and, therefore, I think, the two statements conflict with each other.

You were pleased to make some other observations. May I tell you, so far as the behaviour of the Opposition is concerned, it will always be hundred per cent the behaviour that is expected of them. But the Chair must also act in a fashion which

[Shri Shyamnandan Mishra]

evokes a response it expects and an impression is created that there is justice and fair-play.

MR. SPEAKER: You don't seem to understand the spirit of it.

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, आप कोई भी फैसला दें उससे पहले मुझे सुनें। मेरा क्रेम रोको प्रस्ताव है और मैं अपनी बारी के लिए चुपचाप बैठा हुआ हूं।

SHRI P. K. DEO: On a point of order. After hearing the statement of the Minister you yourself came to the conclusion that it was an official one...

MR. SPEAKER: No, no. He produced the literature; he says that it is official and it has nothing to do with the rally.

SHRI P. K. DEO: In response to the Minister's clarification, Mr. Vajpayee produced the document. You asked him whether he could authenticate it. And he authenticated the document. At that moment, you called for a division of the House; you said that those in favour of the Adjournment Motion might stand. At that particular moment some members sidetracked the issue and they brought all sorts of questions which were not relevant at all. After your ruling for a division of the House, you should now call the House to divide. There is no other stage left now except asking us to stand.

श्री मधु लिमये : माननीय अध्यक्ष महोदय, माननीय सदस्य श्री इन्द्रजीत गुप्त ने कहा कि जो मामले राज्य के दायरे में आते हैं उन पर यहां काम रोको प्रस्ताव नहीं आ सकता है। अभी मंत्री जी ने जो वक्तव्य यहां पर दिए उनसे यह सिद्ध हो चुका है कि इस तरह सत्ता का जो दुरुपयोग हुआ है उसकी प्रेरणा, उसका आदिस्रोत श्री इन्द्र गुजराल, उनका आल इंडिया रेडियो और टेलीविजन है, वही लोग उकसा रहे हैं और उसी के चलते पंजाब सरकार और दूसरी सरकारों ने सत्ता का दुरुपयोग किया है। तो काम रोको प्रस्ताव, केन्द्रीय सरकार के द्वारा जो सत्ता का दुरुपयोग हुआ है उसको लेकर आप स्वीकार कीजिए। जरूरत पड़ने पर नोटिस में अमेन्डमेंट करने का भी आपको अधिकार है।

SHRI C. SUBRAMANIAM: With regard to the observation of Shri Shyamnandan Mishra that there is some conflict between the two statements, I would point out that my colleague referred to the publication of the pamphlets. That is completely different.

The second point is this. A circular has been issued. It has been produced by the hon. Member—the circular of a principal making reference to the Education Department, Punjab, that something will be done by them. The question was whether this was in pursuance of any direction or even suggestion by the Central Government. I have categorically stated on behalf of the Government of India that there is no such direction on their part and we have nothing to do with that.

13.00 hrs.

Therefore, I respectfully submit—I do not know how with all his ingenuity he is able to say that there is a contradiction between the two because these two are completely different.

SHRI JYOTIRMOY BOSU: I have given you a notice in writing for moving a motion that a Parliamentary Committee be formed right now and here to look into the matter that has been put forward by Shri Atal Bihari Vajpayee.

SHRI K. LAKKAPPA: Action should be taken against this Member for submitting wrong things in the House. I also right now move that it should be taken.

SHRI JYOTIRMOY BOSU: You have permitted me to get up and speak.

MR. SPEAKER: We are on the adjournment motion. Now you are introducing another motion.

SHRI JYOTIRMOY BOSU: I have given you a prior written notice that a Parliamentary Committee be formed —that is my motion—so that the allegations put forward by Shri Atal Bihari Vajpayee and the disputes raised by the Opposition be looked into by that Parliamentary Committee which is going to be formed. That motion may just be put before the House.

MR. SPEAKER: There is no question of your motion. It is only the adjournment motion that is before the House now. It is said that there are no instructions from the Government of India and it is purely...

SHRI SHYAMNANDAN MISHRA: The rally is for the purpose of starting an anti-inflation, anti-hoarding campaign.

MR. SPEAKER: Whenever any Party calls a rally, these are distributed. They have not directly told any particular organization. This is the general literature by the DAVP. I asked him whether it is official. He has said that it was produced by the DAVP, and that it was not meant for any particular Party but meant for all. This is what he said. Later on, the point raised was that the Government of India had issued instructions. If it is so, we can take cognizance of it. But Mr. C. Subramaniam has twice strongly refuted it.

SHRI JYOTIRMOY BOSU: You have not given your ruling about my motion.

MR. SPEAKER: I can take up only one motion at a time.

SHRI K. P. UNNIKRISHNAN (Badagara): You do not look to this side.

SHRI LAKKAPPA: This side also. Mr. Tulsidas Dasappa is trying to catch your eye.

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, मैंने अपने काम रोको प्रस्ताव में तीन बातों का उल्लेख किया था। पहली बात यह कि आज जो रैली यूथ कांग्रेस द्वारा आयोजित की जा रही है उस में शासनतन्त्र सहायता दे रहा है।.....

एक सदस्य : नहीं, बिल्कुल नहीं। झूठ बात बोल रहे हैं।

श्री अटल बिहारी वाजपेयी : और मैंने कहा कि डी०ए०वी०पी० ने जो फोल्डर्स निकाले हैं वह रैली को ध्यान में रख कर निकाले गए हैं। सूचना मंत्री ने माना कि फोल्डर निकाले गए। उन्होंने यह भी कहा है कि अभी हाल में राज्यों के सूचना मंत्रियों की बैठक हुई थी और उस के निर्णय के अनुसार यह फोल्डर निकाले गए हैं। तो फिर कुम्भ मेले का हावला देने का क्या मतलब है ? कुम्भ मेला किसी पार्टी द्वारा आयोजित नहीं होता। क्या सूचना मंत्री कोई एक उदाहरण बता सकते हैं कि जिसमें विरोधी दलों द्वारा आयोजित रेली के अवसर पर इस तरह के फोल्डर्स निकाले गए हो ? कभी नहीं निकाले गए।

दूसरी बात यह है कि उन्होंने कहा ए० आई० आर० इस बारे में जो समाचार दे रहा है वह बड़े निष्पक्ष दे रहा है। अध्यक्ष

महोदय, मैं ए० आई० आर० की निष्पक्षता का एक उदाहरण दे रहा हूँ ।

(*Interruptions*)

अध्यक्ष महोदय, कल हमारे कांग्रेसी मित्रों ने दिल्ली विश्वविद्यालय के कुछ लड़को मे जो झगड़ा हुआ, छुरेबाजी हुई है, उस का मामला उठाया था और कुछ संगठनो के नाम लिए थे । आप ने व्यवस्था दी कि संगठनो के नाम यहा नही लिए जायेगे, अखबारो मे नहीं छपेगे । लेकिन आल इंडिया रेडियो उन संगठनो के नाम ले कर उन पर आरोप लगा रहा है कि वह छुरेबाजी में शामिल है । मामला अभी अदालत में जाना है पुलिस को जाच करनी है । लेकिन ए० आई०आर० चुनाव में यूथ कांग्रेस को मदद पहुचाने के लिए उन संगठनो को बदनाम कर रहा है जो यूथ कांग्रेस के उम्मीदवारों का विरोध कर रहे हैं ।

अध्यक्ष महोदय वह तो अलग बात है । रैली के बारे मे कहिये ।

श्री वाजपेयी तीसरी बात यह है कि अभी मंत्री महोदय ने कहा कि हम ने किसी तरह के डायरेक्टिव नही दिये है राज्यो को । मैंने पजाब का एक उदाहरण रखा है, लेकिन मेरे पास और राज्यो के भी उदाहरण है । मैं फिर दोहराना चाहता हू हरियाणा की सरकार ने उन ट्रको के चालन किये हैं जिन्होने आज की रली मे लडको को लाने से इन्कार कर दिया है । मध्य प्रदेश सरकारी रोडवेज की बसें लोगो को लाने के लिये काम मे लायी गयी है । सरकारी ट्रकें खडी है आप बाहर जा कर नम्बर देख सकते हैं । यह दुरुपयोग नही है तो क्या है ? क्या हम यह समझ . . . .

अध्यक्ष महोदय : जो हरियाणा ने किया है अगर यहां से करवाया गया है तब तो आप यहा उस के बारे में कह सकते हैं, वरना नही । मेरे पास कोई चीज तो होनी चाहिये जिस से मुझे इत्मीनान हो कि यहां से कह कर कराया गया है ।

श्री अटल बिहारी वाजपेयी : यह एक उदाहरण नही है, यह राज्य सरकार का निश्चय नही है, इस के पीछे एक योजना है और मेरा आरोप है कि केन्द्र सरकार द्वारा इस तरह के निर्देश दिये गये हैं कि इस रैली को सफल बनाने के लिये सभी कांग्रेस सरकारे शासनतन्त्र का उपयोग करे ।

यहा शिक्षा मंत्री महोदय नही है, दिल्ली विश्वविद्यालय को दो दिन के लिये बन्द कर दिया गया है, वहा चुनाव होने वाले हैं लेकिन रैली मे विश्वविद्यालय के ज्यादा से ज्यादा लडके भाग ले सकें इसलिये आज दिल्ली विश्वविद्यालय बन्द कर दिया गया है, पढाई रोक दी गई है । यह किस के निर्देश मे किया गया है ? दिल्ली विश्वविद्यालय केन्द्रीय विश्वविद्यालय है । दिल्ली विश्वविद्यालय को बन्द करने का फैसला केवल वाइस चांसलर ने नही किया, बल्कि केन्द्र सरकार के नेताओ से मिल कर विश्वविद्यालय को बन्द करने का फैसला किया गया है । उनका एक ही उद्देश्य है कि विद्यार्थी ज्यादा से ज्यादा सख्या मे रैली मे भाग ले सके । क्या यह शासनतन्त्र का दुरुपयोग नही है ? मेरा निवेदन है कि आप मुझे अपना काम रोको प्रस्ताव पेश करने की इजाजत दें ।

SHRI PILOO MODY (Godhra). Boycott the Congress Government.

SHRI TULSIDAS DASAPPA (Mysore): It appears that there is some confusion on the part of opposition members so far as this matter is con-

cerned, and if they had known facts, perhaps they would not have exercised themselves so much, so far..

MR. SPEAKER: Only point of order please ....

SHRI TULSIDAS DASAPPA: As I was saying.....

SHRI PILOO MODY: Personal explanation!

SHRI TULSIDAS DASAPPA: I would like to tell them about the fact.

Sir, in the very beginning, the whole point has been explained away. That hinges on the allegation on the part of the Opposition that the Central Government is involved in this Youth Rally by giving certain directions. That has been very categorically denied by Shri Subramaniam. I cannot understand why, even after this categorical denial by a responsible member of Central Government, there should be any doubt in the minds of the Opposition Members.

I would only say one thing about the Youth Congress. So far as the rally is concerned, that has been sponsored by the Indian Youth Congress, the National Student Union of India and the All-India Congress Committee's Youth Wing. The National Students' Union of India is not a youth wing of the Congress Party. The purpose of this rally has been to focuss the attention of the youths to the need to face the challenges that are posed in recent times (*Interruptions*) So far as the brochures published by the Information Ministry is concerned, I am afraid, it is concerning and of general interests. We have not asked for it nor has the Government meant these literature exclusively for the rally... (*Interruptions*).

MR. SPEAKER: It is for the Minister to say that. When you have the Minister sitting here, let him say. Of course, I am prepared to keep sitting as long as you wish.

SHRI PILOO MODY: Sir, I rise on a point of order. My point of order is that Shri Dasappa is wearing some sort of a badge.

SHRI TULSIDAS DASAPPA: That means the Youth Congress is organising a *mela*.

SHRI K. LAKKAPPA: Who are they to question? We are not making use of the Government machinery. I am an invitee to this rally.

SHRI PILOO MODY: Mr. Speaker, Sir, I had one point of order before. Now, I have two points of order. My first point of order is that my friend, Shri Tulsidas Dasappa is wearing some sort of a badge. On the last occasion, about two years ago, you had objected to the badges being worn in Parliament. I presume that you will use the same yardstick by asking him to remove the label which he is wearing. (*Interruptions*)

SHRI TULSIDAS DASAPPA: The badge is inside my waist coat. He would not have noticed it, but for having a sneeky eye.

SHRI PILOO MODY: My second point of order is this, since my first point of order was interrupted by Shri Lakkappa. It seems Mr. Lakkappa is now a member of Shri Raghuramaiah's team He is showing another badge to say that it was against the blackmarketeer. I do not know whether it is allowed at all.

SHRI K. LAKKAPPA: I never said that anyone was a blackmarketeer.

SHRI PILOO MODY: Whatever it may be, he is now qualified to wear half the label!

MR. SPEAKER: I have heard all of you. Why don't you keep up this mood? I have already said that after it has been refuted there is nothing left. I would have been pleased to allow it. The two points raised by

[Mr. Speaker]

Shri Sezhiyan and Shri Indrajit Gupta relate to the States. We can bring them here. But, in regard to the directions, Shri Subramaniam has very strongly refuted. In view of that I am very helpless.

Now, Mr. Jyotirmoy Bosu wishes to move another motion and I do not want to dis-appoint him. He wants a Parliamentary Committee to be appointed. His motions is:

"That a Parliamentary Committee to go into the matter raised by Mr. Vajpayee may be appointed."

Now, those in favour of this motion of Mr. Bosu may please stand up. *(Interruptions)*

श्री अटल बिहारी वाजपेयी : चर्चा तो इस पर होनी चाहिये।

अध्यक्ष महोदय : चर्चा न होगी इस पर।

श्री अटल बिहारी वाजपेयी : कौन से नियम के तहत कह रहे हैं कि खड़े हो जाएं।

MR. SPEAKER: He gave an alternative. I am going to ask whether the House is in a position to accept it. I am going to put it. You put it as an alternative, in-between, when this motion was being discussed. I said I can later on get the consent of the House whether the House wants to allow it. If the House says that we can take it up, we can do so.

SOME HON. MEMBERS: No, no.

SHRI P. K. DEO: You cannot resile from your earlier stand.

SHRI H. N. MUKERJEE: Could I beg of you not to contribute from the Chair towards making a mockery of the proceedings of this House? I say it with all respect. My submission is that the Chair appears to me to permit itself to be bludgooned into certain courses of conduct and tries to cover it up later on. What has happend is that you were dealing with an adjournment motion which I expect you to deal with in the proper procedural way which you have tried to do to the extent of your opportunities. But then what happened was that like a chit which I referred to yesterday, a chit came from somewhere and the House is taken by surprise with a motion of which hardly we know the whereabouts, a motion which you admitted because the person who sent it to you is a very formidable character whom you cannot easily irritate. I do not understand how when you have an adjournment motion, you admit, as it were, an amendment to the adjournment motion, and you ask the House to say 'Yes' or 'No' to this or to that. You should proceed, I say in all humility, in a more dignified and more effective manner. If only you try to keep your powers really and truly in your hands, then alone you can keep discipline. If you abdicate your powers and yield to certain pressures, nothing would ever happen. In this case you have yielded to the pressure from this side...

MR. SPEAKER: I assure him that I had not anything to do with anybody.

SHRI H. N. MUKERJEE: I am a Member of the House and I have a right to know what is what.

MR. SPEAKER: In between, when the proceedings were going on on the adjournment motion, I said that I could tell the House that he had sent this motion. Now that he has sent this, I am asking the House whether we should take it up or not.

SHRI INDRAJIT GUPTA: Can a Member stand up and, irrespective of what proceedings are going on, suddenly read out a motion, and can you take it from him and then ask the House to give its opinion? Under what rule can you do it? Here, a Member suddenly stood up and read out a motion, and you took it from him and now you say that you want the House to say 'Yes' or 'No'. I do not understand what is going on.

SHRI BHAGWAT JHA AZAD: That point is not before the House. There is no motion before the House.

MR. SPEAKER: I had told him this earlier; when he introduced it and he was insisting on it, I said that I would mention it after the other one was over. Now, he has sent it to me.....

SHRI DINEN BHATTACHARYYA: After it is over, you must allow him to move it.

MR. SPEAKER: Now that it is before me, I just want to be told whether the House wants to take it up in this other shape or not.

SOME HON. MEMBERS: No, no.

SHRI SEZHIYAN: When the adjournment motion was being discussed, you said that there was a motion for the appointment of a committee; at that time, no decision was taken on the motion which Mr. Bosu gave. The adjournment motion was moved Mr. Vajpayee, and you were not satisfied. That question is over. Afterwords, this motion has come and you say that those who are for it should stand up. I submit that if there is a motion, the admissibility of this motion cannot be decided by the House by a majority or minority vote. The motion should first be moved and put to the House; and the Mover should be allowed to speak and others should also be allowed to discuss it, and only at the end can the motion be put to the House. Those are the rules of procedure.

MR. SPEAKER: He had moved it during the discussion on the adjournment motion, and I told him that I would take it up after that was over. I told the House that this was the motion that he had given. I am again asking the House whether this motion can be taken up or not....

PROF. MADHU DANDAVATE (Rajapur): Shri Limaye is on a point of order. Shall we ring the bell to tell you that we have a point of order? Shri Limaye has a point of order. Please permit him to speak.

MR. SPEAKER: He had given it to me. He was raising it repeatedly, during the discussion on Shri Vajpayee's motion. After that, I said, that this was the motion which he had given.

श्री मधु लिमये : अध्यक्ष महोदय, मैं बार-बार खड़ा हो रहा हूं। मैं यह जानना चाहता हूं कि आप मुझे क्यों नहीं सुनना चाहते हैं। मेरा पायंट आफ आर्डर है।

आप ने अभी अभी कहा--यह रिकार्ड पर है--कि श्री ज्योतिर्मय बसु के प्रस्ताव के जो हक में हैं, वे खड़े हो जाय। मैं जानना चाहता हूं कि क्या आप ने इस प्रस्ताव को स्वीकार किया है, यदि स्वीकार किया है--और उस का मतलब हो यही है कि आप ने स्वीकार किया है--, तो एडमिनिबिलिटी का सवाल किसी भी लोक सभा में झुंड के द्वारा तय नहीं किया जाता है।

जो भी प्रस्ताव आये, नियमों के अनुसार प्रस्तावक को उस के समर्थन में बोलने का जरूर अधिकार है। हम को भी उस पर

[श्री मधु लिमये]

अपनी राय देने का अधिकार है । उस के बाद ही मतदान हो सकता है । क्या सही एक नई प्रक्रिया शुरू हो गई है कि एडमिनिसिविलिटी के सवाल अब विधि-मंडलों मे झुंड के द्वारा तय किये जायेंगे, सभापति के द्वारा नही ? क्या अब प्रस्तावो पर चर्चा का कोई मौका नही दिया जायेगा ?

इस पर आप अपनी रूलिंग दीजिए ।

SHRI N K. P. SALVE (Betul): On a point of order. If we do not want to reduce the proceedings in this House to absolute mockery, then everything which is submitted to you has to be treated seriously If I have understood your ruling correctly, the ruling by which you did not admit the motion of Shri Vajpayee—was for the reason that he failed to make any *prima facie* case that the Central Government had given any direction to the State; for the failure to make such a *prima facie* case, you did not permit the motion to be moved

That having been your ruling, I see a clear inconsistency in your putting the second motion to vote. When there is no *prima facie* case made out that there has been such a direction, a motion seeking to have a parliamentary committee appointed to go into it, in my respectful submission, does not survive.

MR. SPEAKER: I made it clear that he put it in between the discussion. Now after Shri Vajpayee's motion was made and he gave his motion, I wanted to take the consensus of the House after Shri Vajpayee's motion was disposed of.

SHRI N. K. P. SALVE: No, no; it does not survive.

MR. SPEAKER: In view of that, this is not necessary.

SHRI DINEN BHATTACHARYYA: Do not change your ruling every time.

SHRI BHAGWAT JHA AZAD: It is not necessary; drop it.

SHRI DINESH SINGH (Pratapgarh): It seems to me that the hon. member, Shri Jyotirmoy Bosu, sent you his motion during the period when we were discussing Shri Vajpayee's motion. You having decided that Shri Vajpayee's motion is not admissible obviously this motion also is not admissible. What consensus that you may have wished to ascertain has also been now ascertained. I would now humbly suggest that we drop this matter because there is no issue before the House with which we are dealing. This motion by itself for a committee to go into some matter which does not exist any more is purposeless Therefore, the motion, which may or may not have had any validity at a particular point of time when the hon member thought it fit to write down and send to you, has lost its meaning Therefore, the matter may be considered as closed and we may now proceed with the next business on the agenda. The hon. member, Shri Jyotirmoy Bosu, at another appropriate time when there is any issue of this kind may consider rebringing this matter when we might discuss it.

MR. SPEAKER: May I make it clear? He tried to intervene in between, and then I said that his motion could be brought only after the earlier one was disposed of. I told him twice to sit down. When it was disposed of, in view of my earlier remarks, I thought I should get your consensus; I agree that after that there is no need for this. I think you all agree with me that this is superflous after that. So, we take up the next item of business.